

[Shri Jawaharlal Nehru]

matters some replies etc. Of course, there have been local references by our Consul General in Lhasa. The results of those local references have not been satisfactory and some little time ago we sent a full memorandum to the Chinese Government in Peking about it. To that we have had no formal reply except that they are considering it.

**Shri Vajpayee (Balrampur)** May I know if our trade agents are free to move in those areas or whether certain restrictions have been placed on their movement?

**Mr Speaker** In Tibet?

**Shri Vajpayee** Yes, Sir

**Shri Jawaharlal Nehru:** I think that normally there is some restriction about the distance, that is, about two or three miles or beyond some restrictions without a permit they cannot go. Also, there is a difficulty sometimes of transport not being available.

**Shri Goray (Poona)** May I know whether there is any discrimination between the Nepalese traders and the Indian traders as is reported in the Press?

**Shri Jawaharlal Nehru:** I would not be able to say that because there are relatively few Nepalese traders. Maybe, occasionally they might have been shown somewhat different treatment, but I do not think there is any marked difference.

**Shri Achar (Mangalore)** Is it true that our Trade Agent had to change his route on account of a direction from the Chinese Government? Originally he was to go by a different route but he had to take a longer route which meant more delay.

**Shri Jawaharlal Nehru:** That is so. Our Trade Agent in West Tibet in Gartok had actually gone almost to the pass through which he could enter Tibet when he was told to go across another pass which meant several

weeks journey backwards and forwards.

**Shri Braj Raj Singh:** What effective steps does the hon. Prime Minister want to take?

**Mr. Speaker:** We are having a regular discussion on this matter. I only wanted to make up my mind as to whether this matter was of such importance, whether it arose only recently, whether it has not been going on for some time and whether it is a proper method for ventilating this grievance or having discussion. I am not satisfied that adjournment motion is the proper method of having a discussion on this subject. Restrictions have been placed from time to time. The Government is also taking steps and is doing all that is possible to do. Under these circumstances I do not feel I am competent or it will be proper that I should give consent to this motion.

**Shri Braj Raj Singh:** Are we having a debate on foreign affairs this session? We are not.

**Mr Speaker:** That is another matter. Let us see.

12 09 hrs

#### RE MOTION OF PRIVILEGE

**Mr Speaker:** I have received notice of a privilege motion from Shri V. P. Nayar the substance of which seems to be that the hon. Home Minister was asked the other day to place the Governor's Report regarding the Kerala Proclamation on the Table of the House. He wants to raise it that it is a breach of privilege on the part of the Home Minister not having placed it.

If I give my consent, then that matter can be raised either here or sent to the Committee. But before that I must be satisfied that there is a *prima facie* case that the Home Minister is bound to place such a

paper on the Table of the House if any Member wants it or the House wants it.

**Shri V. P. Nayar (Quilon):** May I submit that I was told that you will refer to it, only at five minutes to eleven? And then I came and saw you in your Chamber and I submitted to you that it may not be possible for me within an hour to submit to you all the authorities. Because, the Parliament Library unfortunately does not have all the reports which I want. Therefore, may I seek your permission to just move my motion and make a statement tomorrow?

**Mr. Speaker:** There is no question of moving a motion. Let him do so tomorrow and let him in the meanwhile give me particulars. He referred to May's Parliamentary Practice. Let him give in detail those authorities on which he relies. Then I will make up my mind whether there is a *prima facie* case and if I do agree I will bring it up here.

**Shri V. P. Nayar:** I wanted to get all the references. Although it was not necessary for me in the course of a privilege motion, this being an extraordinary matter I thought it worthwhile....

**Mr. Speaker:** Does he mean to say it is not enough for him if it is till tomorrow and he wants more time? He may have it till Monday then—whichever he wants.

**Shri V. P. Nayar:** I shall take your advice, Sir. Tomorrow or Monday, whichever you say.

**Mr. Speaker:** The hon. Member wanted it to be brought today. Otherwise I would not have referred to it.

**Shri V. P. Nayar:** I shall be ready with all the authorities tomorrow.

**Mr. Speaker:** Very good. He may pass it on to me. I may not bring it up if I am not satisfied.

**The Minister of Finance (Shri Morarji Deesai):** May I know, Sir,

whether it is correct to bring a motion without having all the facts before one?

**Shri Baghunath Singh (Varanasi):** That is the communist way.

12.18 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

**The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):** I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications making certain further amendments to the Cotton Textiles (Control) Order, 1948:—

- (i) G.S.R. No. 760, dated the 4th July, 1959.
- (ii) G.S.R. No. 859, dated the 25th July, 1959. [Placed in Library, See No. LT-1485/59.]

##### AMENDMENT TO COFFEE RULES

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table, under sub-section (3) of Section 48 of the Coffee Act, 1942, a copy of Notification No. G.S.R. 549, dated the 9th May, 1959, making certain further amendment to the Coffee Rules, 1955. [Placed in Library, See No. LT-1486/59.]

##### ANNUAL REPORT OF HINDUSTAN MACHINE TOOLS LIMITED

**The Minister of Industry (Shri Manubhai Shah):** I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the Hindustan Machine Tools Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-1467/59.]